

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 1339/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR  
 MEMBER (J)

SHRI V. NALLASENAPATHY  
 MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
 THE NATIONAL COMPANY LAW TRIBUNAL ON 07.09.2017

NAME OF THE PARTIES: Asset Reconstruction Company (India) Limited  
 V/s  
 Precision Fasteners Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
18 ①	TASNEEM ZARIWALA a/w	ADVOCATE	<u>Tasneem</u>
②	SUPRIYA MATUMDAR	ADVOCATE	<u>Supriya</u>

ORDER

CP No. 1339/I&BP/NCLT/MB/MAH/2017

The Counsel for Petitioner is present.

The Petitioner's Counsel having reported that the Petition copy sent to the Corporate Debtor has been returned with an endorsement that Corporate Debtor refused to accept the parcel containing petition and other documents, the Petitioner side is hereby directed to file supporting documents as to the refusal by the Corporate Debtor.

: 2 :

Apart from this, as the Petitioner's Counsel has also stated that this date of hearing has not been intimated to the Corporate Debtor, this Bench hereby directed the Petitioner to intimate the next date of hearing to the Corporate Debtor as prescribed under the Insolvency and Bankruptcy (Adjudicating Authority) Rules 2016.

List this matter on 14.09.2017.

**Sd/-**

**V. NALLASENAPATHY**  
Member (Technical)

**Sd/-**

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)